

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

REGIONAL BENCH - COURT NO. 02

Excise Appeal No. 88965 of 2018

(Arising out of Order-in-Appeal No. PUN-EXCUS-001-APP-1175/2017-18 dated 23.03.2018 passed by Commissioner (Appeals-I Central Tax, Pune)

M/s Jotun India Private Limited

.....Appellant

D-280 Ranjangaon Industrial Area,
MIDC, Taluka – Pune,
Maharashtra – 412 220.

VERSUS

**Commissioner of Central
Excise & Service Tax, Pune-I**

.....Respondent

41-A ICE House, Sasson Road, Opp. Wadia
College, Pune
Maharashtra - 411001

Appearance:

Shri M.P. Joshi, Advocate for the Appellant

Shri Sanjay Hasija, Authorized Representative for the Respondent

CORAM:

HON'BLE MR. S.K. MOHANTY, MEMBER (JUDICIAL)

FINAL ORDER NO. A/85291/2020

Date of Hearing: 24.02.2020

Date of Decision: 24.02.2020

Per: S.K. MOHANTY

When the matter was called for hearing, the learned Advocate for the appellant submits that the appellant has opted under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and to that effect, has also obtained the SVLDRS-4 Certificate. Since the issue has already been settled under the said scheme, the appeal is accordingly dismissed as deemed withdrawal.

(Dictated and pronounced in the open court)

**(S.K. Mohanty)
Member (Judicial)**

